



2026:AHC:31203

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2130 of 2026

Nitish Saxena

.....Petitioner(s)

Versus

The State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhinav Tripathi, Devashish Mitra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Devashish Mitra, learned counsel for the petitioner and Sri Manish Kumar, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that the father of the writ petitioner, late Sheel Kumar Saxena was working as Accountant and he superannuated on 31.08.2014 and thereafter, he succumbed to illness on 07.03.2022. The writ petitioner claims medical reimbursement of an amount of Rs. 11,30,912/-. According to the learned counsel for the writ petitioner, he is running from post to pillar and the file is being transferred from one place to another but no orders have been passed regarding the reimbursement.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the fourth respondent.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the Court is of the opinion that the fourth respondent is under legal obligation to reimburse the payments which are admissible and the writ petitioner is entitled too.
7. Accordingly, the writ petition is being decided in the following manner:

(a) writ petitioner shall prefer a comprehensive representation along with the self-attested copy of the writ petition before the fourth respondent, on the said motion, the fourth respondent shall put to notice the writ petitioner and require the writ petitioner to be present on a particular date not later on, the second week of March, 2026 and also require the writ petitioner fulfilling of the formalities by third week of March, 2026 and orders be passed by 15.04.2026.

8. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

9. With the aforesaid observation, the writ petition is **disposed off**.

February 12, 2026

Ashu

(Vikas Budhwar,J.)